

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/830(MB)2023

IN THE MATTER OF

Indiabulls Housing Finance Limited

Vs

Poddar Housing And Development Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Mr. Nausher Kohli (PH)
For the Respondent: Mr. Shyam Kapadia (PH)

ORDER

Both the Ld. Counsels have advanced their arguments and pray for time to file the written submissions. Allowed as prayed for. Adjourned to **13.05.2024 for written submissions.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)